

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1783
ANSWERED ON:10.12.2004
COMPUTERISATION OF COURTS
Mandal Shri Sanat Kumar

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has selected some courts in four major metropolitan cities for computerisation;
- (b) if so, the details thereof;
- (c) whether such computerisation would be restricted only to the High Courts or to be extended to the district courts in such cities; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K.VENKATAPATHY)

(a) Yes,-Sir.

(b) The Government has implemented the scheme of Computerisation of City Civil Courts in four metropolitan cities of Chennai, Delhi, Mumbai and Kolkata and has so far released Rs.17.80 crores under this scheme.

(c & d) Computerisation would not be restricted to the High Courts and would be extended to the district courts in such cities. The Government has also released an amount of Rs.24.24 crores for the Computerisation of City Courts in State Capitals or places where the Principal Bench of the High Courts are located. A scheme for Computerisation of District and Subordinate Courts in the States and Union Territories is under active consideration of the Government.